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WP-24908-2025

## IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

**BEFORE** 

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, ACTING CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 8<sup>th</sup> OF JULY, 2025

WRIT PETITION No. 24908 of 2025

BHOPAL GAS PEEDITH SANGHARSH SAHA YOG SAMITI Versus

HIGH COURT OF MADHYA PRADESH JABALPUR THROUGH THE REGISTRAR GENERAL HIGH COURT JABALPUR 482001 AND OTHERS

Appearance:

Shri Harry Bamoriya - Advocate for the petitioner.

Shri N.D. Jayaprakash, Petitioner in person (Through Video Conferencing).

Shri Shreyas Pandit, learned counsel for the respondent no.1.

Shri H.S. Ruprah, learned Additional Advocate General with Shri Akash Malpani, learned counsel for the respondent/State.

## <u>ORDER</u>

Per. Sanjeev Sachdeva, Acting Chief Justice

- 1. Petitioner appears in person and seeks leave to withdraw the petition reserving the right of the petitioner to file an appropriate petition before an appropriate forum.
  - 2. Accordingly, the petition is dismissed as withdrawn.
  - 3. All rights and contentions of parties are reserved.

(SANJEEV SACHDEVA) ACTING CHIEF JUSTICE (VINAY SARAF) JUDGE



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